

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 604**  
**IB-800/PB/2022**

**IN THE MATTER OF:**

**M/s. SREI Equipment Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Pratyush Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 11.07.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Mr. Anirban Bhattacharya, Adv  
with Mr. Ankit Kohli , Adv and Mr.  
Rajeev Chowdhary, Adv.

**For the Respondent/Corporate Debtor** :Mr. Nitesh, Adv.

**ORDER**

Mr. Anirban Bhattacharya, Ld. Counsel appearing for the Petitioner has submitted that in compliance of the order dated 26.05.2023, affidavit of service and copy of the NeSL certificate have been placed on record. However, the same have not yet been uploaded. Ld. Counsel shall take steps to upload the said documents within a week. No one has appeared on behalf of the Respondent.

Issue fresh notice the Respondents.

List on **07.08.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**